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LIVING CONDITIO? S OF AGRICULTURAL 1ABOUR

418. SHRI R P. KHAITAN:! SHRI JAGAT NARAIN : SHRI K R1SHAN KANT :

Will the Minis er of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have taken any steps to safeguard the interests and to improve the 1: zing conditions of the agricultural labo ir, including fixation of minimum wag is taking into account the increased income to the agriculturist due to the i se of high yielding varieties of seeds and

## (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY LABOUR, OF PLOYMENT A ND REHABILITATION (SHRI BHAGWAT IHA AZAD): (a) ard (b) The subject matter of the qu; stion relates, in the main, to the St; le Sphere. The State Governments hav been urged, from time to time, to ix/revise the rates of minimum wages of agricultural workers.. In the cas; of employment in agriculture carriei on by or under the authority of the Central Government, the statutory min mum wages were revised recently in May, 1969.

श्री आर०पी० खंतान : क्या माननीय मंती जी यह बतलायेंगे कि जो मिनिमम वेज है वह कौन कीन से प्रान्त में कितना कितना है और उनको क्या व्या और फैसिलिटीज दी जा रही है ? अगर आपके पास यह हो तो जरा बताने की कृता करें।

श्री भागवत झा आजाद : मिनिमम रेट्स आफ वेजेज हर एव स्टेटमें अलग अलग हैं। उसकी लम्बी फेहरिल है। अगर मुझे कहा। जाय तो मैं इसको टेबिल पर रख दूं और अगर पढने को कहा जाय तो पढ़ं।

श्री सभापति : पहने में बहुत टाइम लगेगा तो टेबिल पर रख दीजिये।

tThe question was actually asked on the floor of the House by Shri R. P. Khaitan. श्री भागवत झा आजाद : लम्बी लिस्ट है।

श्री आर० पी० खैतान : कुछ मिनिमम बेज बता दें।

श्री राजनारायण : कोई खास बात हो तो बता दें।

श्री सभापति : जो खास वात बता सकते हों बता दें और बाकी टेबिल पर रख दें।

श्री राजनारायण : पूरा न पढ़िये।

श्री सभापति : कहती दिया मैने।

श्री राजनारायण : उत्तर प्रदेश में क्या है, बिहार में क्या है ?

श्री भागवत झा आजाद : संट्रल गवनंमंट ने केन्द्रीय सरकार ने मई, 1969 में इसको रिवाइज किया था। मिनिमम 2 रुपय 50 पैसे है और अधिक से अधिक 3 रुपये 70 पैसे है। आंध्र में कम से कम 1 रुपया 50 पैसे और अधिक से अधिक 3 रुपये है। आसाम में कम से कम 1 रुपया 50 पैसे और अधिक से अधिक 3 रुपये है। आसाम में कम से कम 1 रुपया 50 पैसे और अधिक से अधिक 2 रुपये है। बिहार में 2 रुपये 50 पैसे, भागलपुर और मुंगेर जिले में है, 2 रुपये 50 पैसे संथाल परगाना जिले में है, यह कम से कम है, और 2 रुपये 50 पैसे कम से कम पूणिया जिले में है लेकिन अधिक से अधिक 2 किलो और 750 ग्राम धान और 500 ग्राम सत्तू है। यह अधिक से अधिक है। और गुजरात में...

श्री राजनारायण : क्या कहा 400 ग्राम सत्तु ?

श्री भागवत झा आजाद : मैने कहा 2 किलो और 750 ग्राम धान और 500 ग्राम सत्त् है।

श्री जेड॰ ए॰ अहमद : सब कानज पर है, कुछ मिलता मिलाता नहीं है।

श्री भागवत झा आजाद : . . . और गुजरात में 1 रुपया 25 पैसा कम से कम और अधिक से अधिक 3 रुपया है। हरियाणा में 1 रुपया और 1 रुपया 25 पैसा कम से कम और अधिक से अधिक 2 रुपया और 2 रुपया 50 पैसे हैं। केरल में . . .

SHRI A. G. KULKARNI: These are paper figures or actual figures?

MR. CHAIRMAN : He is reading from a paper.

SHRI BHAGWAT JHA AZAD: These are the statements that have been provided by the State Governments which are the appropriate Government under the Act to fix the minimum wage.

SHRI R. T. PARTHASARATHY : Is श्री राजनारायण : यू० पी० में।

श्री आर॰ पी॰ खैतान: मेरा दूसरा सवाल है। क्या माननीय मंत्री जी यह बतलायेंग कि आप लोगों ने प्रान्त वालों को मिनिमम बेजेज के लिये कुछ एडवाइस दी है और अगर दी है, तो क्या दी है ?

श्री भागवत झा आजाद: जैसा कि मैंने कहा, अध्यक्ष महोदय, कि नियम के अन्तर्गत एक्ट के अनुसार एप्रोप्रिएट गवर्नमेंट, स्टेट गवर्नमेंट है और यह उनके हाथ में है कि विभिन्न राज्यों में अलग अलग रखें। यह उनके अपर है कि कितना कम से कम और कितना अधिक से अधिक फिक्स करेंगी। मिनिमम बेजेंज एक्ट के अन्तर्गत यह है। जनरल पालिसी जो विस्तार के साथ हो सकती है, वह योजना कमिशन और योजना में निहित है। it not a fact that in the farm labour as well as plantation labour the basic minimum is only Re. 186 as per the law particularly

as plantation labour the basic minimum is only Re. 1.86 as per the law particularly in South India? Is it possible for any person with a family to eke out a living with only Re. 1.86; and there is a great demand from the local labour population that this should be raised to at least Rs. 2.50. What is it that the Government of India have done to advise the State Governments to raise it up to at least Rs. 2.50?

SHRI BHAGWAT JHA AZAD: Sir, the Act itself provides for periodical revision and we are from time to time, as the hon. Member himself has suggested, advising the State Govern-

ments to revise the minimum and it is they, the appropriate Government, who can do anything in the matter. We can only advise them to revise the wage from time to time.

SHRI JAGDISH CHANDRA D IK-SHIT: Sir, a few years ago the Government of India had convened a national seminar on agricultural labour and some conclusions were arrived at there. May f know from the Government what follow-up action has been taken on the conclusions arrived at that seminar convened by the Ministry of Labour and which was presided over by the Minister?

Another question is, in 1957 the Ministry of Labour had organised a very comprehensive economic survey and also made a promise that periodical surveys would be undertaken. May I knew what further measures were taken thereafter to examine the conditions of agricultural labour because such a survey is a great necessity before we take any action?

SHRI BHAGWAT JHA AZAD: I am sorry I cannot say anything now about these two matters which the hon. Member has mentioned but I can say this that whenever such seminars or conferences are held *on* matters pertaining to State Governments we discuss the matters in them, all the State Governments represent their views and then the consensus or the decisions reached are passed on to the State Governments for their implementation. In regard to this specific seminar this must have been done.

SHRI D. THENGARI: The question is very comprehensive. I should like to know to what extent the assurance given to the Republican Party of India by the Government of India regarding distribution of land among the landless labour, particularly Scheduled Castes and Scheduled Tribes, has been fulfilled.

Secondly, may I know whether Government of India has advised the State Governments on the criteria for fixation of minimum wage?

And thirdly what is the implementation machinery and how is it going to be made more effective than this advice from the Central Government to the States?

की जाय। क्या इसमें आप कोई नया क़दम,

to Questions

उठाने के लिये तैयार हैं ?

SHRI BH/ GWAT JHA AZAD: I am sorry; I hope the hon. Members will take offeree that I am repeating the answer ov< r and over again. The Minimum Waj. Bs Act itself provides that the approj riate Government is the State Governm nt. From time to time the Central Government can only advise the State Govt rnments to revise the minimum wage > and that we are doing.

SHRI D. THENGARI: What I wanted to know was . . .

SHRI BHAGWAT JHA AZAD: I am coming. You have raised three points and I am taking up point by point. About implementation, as the Act stands at present, fixing of the minimum, imlementation and seeing whether it is implemented or implemented in breach, all that is done by the State Governments. They have got the machinery and from time to time they see and check up the position.

SHRI LOK \NATH MISRA: Bihar is under President's rule and what happens?

SHRI BHAGWAT JHA AZAD : President's rul; has come only now. It does not meat that everything has been taken over by the Central Government.

SHRI JA( UIVAN RAM : Every time this qui stion of President's rule is brought up. I want to make the position clear. It does not mean that you replace the i lachinery of the State Government ind supplant it by the Central Government machinery. What it means is tiat those subjects which are State subjects can be raised in Parliament, it does not mean that our officers will i o and supplant the State officers. I jus: wanted to remove this misconceptior

श्री जेड० ए॰ अहमद: इस प्रश्न का ताल्लुक लगभग 40 फीसदी देश की आबादी से संबंध है। यह बड़ी जिताजनक बात है कि जो वेजेंज मुकर्रेर हुए हैं, वह मार्केट रेट से कम हैं और उनको भी इन्छोर्स करने के लिये मिनिमम वेज की कोई नशीनरी नहीं है। मैं मिनिस्टर साहब से पूछना चाहता हूं, क्या जवाब से आप खुद संतुष्ट हैं कि हमने सूबों को दे दी है इसकी जिम्मेदारी? क्या सेन्ट्रल गवर्नमेंट कोई कदम ऐसा नहीं उठा सकती, जिसमें कि सूबों को 2—53 R.S./69

श्री भागवत झा आचाद: अध्यक्ष महोदय बात यह है कि जहां तक राज्य सरकारों के काम का ता ल्लक है, हम उनसे उम्मीद करते हैं कि वे संविधान के अंतर्गत ठीक काम करें। संविधान के अंतर्गत हमारे एफेयर आफ वर्क अलग अलग हैं। तो सिवाय इसके कि हम उनसे निवेदन करें, आरजू करें, दर्ख्वास्त करें और उनका ध्यान आकर्षित करें, हम किसी राज्य सरकार को डिसमिस तो नहीं कर सकते, मजबूर तो नहीं कर सकते। कैसे कर सकते हैं, जब तक कानून की व्यवस्था न हो। इसलिय इस मामले में इतना ही कर सकते हैं कि जहां कहीं महसूस करते हैं, उनका ध्यान आकर्षित करते हैं।

MR. CHAIRMAN: Question Hour

## WRITTEN ANSWERS TO QUESTIONS

## निष्कांत सम्पत्ति

\*412. श्री ना० कृ० शेजवलकर । श्री सुन्दर सिंह भंडारी :

क्या श्रम तथा पुनर्वास मती यह बताने की कृपा करेंगे कि:

- (क) इस समय विभिन्न विभागों में निष्कान्त सम्पत्ति के कितने मामले विचारा-धीन है;
- (ख) गत दो वर्षों में किस-किस प्रकार के कितने-कितने मामले नये सिरे से उठाये गये ; - : : ::